

ITEM NO.32

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court of Judicature at Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 24-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Aseem Mehrotra, Adv.
Ms. Deeksha Mehrotra, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prithvi Yadav, Adv.
Ms. Swapnil Singh, Adv.
Ms. Ananya Yadav, Adv.
Mr. Anurag Singh, Adv.
Mr. Dhroov Kumar Singh, Adv.
Mr. Ankur Yadav, AOR

Ms. Asha Gopalan Nair, AOR

Mr. Akhilesh Kumar Pandey, AOR

Mrs. Shalini Chandra, Adv.

Mr. Abhishek Kumar Pandey, Adv.

Mr. Rajeev Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Considering the office report dated 26.09.2023 and the statement made by Mr. S. R. Singh, learned senior counsel appearing on behalf of the other legal representatives, that respondent No.1(v) has refused to his brother to participate in the proceedings, we presume the service on respondent No. 1(v) as complete.

List the matter for hearing in the month of January, 2024.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER